

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

**Meeting No: NC/4/MEET/Jun/202122/3
30.06.2021**

Meeting Date:

Case No: 1/NC/4/MEET/Jun/202122/3	Party Name: UPL LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000562AM19	RA File: 039504000474AM19	Lic. No/Date: 0310823907 21-Sep-2018	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 14.01.2019, followed by Reminder letter on 11.2.2019. Second Reminder letter is issued on 07.06.2021. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 07.06.2021 on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 2/NC/4/MEET/Jun/202122/3	Party Name: MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000092AM20	RA File: 039504001159AM19	Lic. No/Date: 0310828806 07-May-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 07.06.2021 - I. Manufacturing Process indicating stage wise wastage of all the raw materials. II. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product indicating net import content in the export product (as per AA, the wastage of raw materials comes to 37.45% but in application 5% wastage has been asked for). III. Production of the export product vis-a-viz consumption of the raw materials duly certified in Chartered Accountant for 3 years. IV. Application/uses of the export product indicating generic name and specification of each import item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 07.06.2021 on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 3/NC/4/MEET/Jun/202122/3	Party Name: ANIL CHIMANLAL AGRAWAL	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
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HQ File: 018305000124AM20	RA File: 082404000064AM20	Lic. No/Date: 0810145344 23-May-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 07.06.2021 - I. Complete technical details as per appendix 4E, showing chemical reactions, molecular weight of imports and export items and % yield on molar basis. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 07.06.2021 on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 4/NC/4/MEET/Jun/202122/3	Party Name: PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000140AM20	RA File: 052404000092AM20	Lic. No/Date: 0510410752 28-May-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).			

Case No: 5/NC/4/MEET/Jun/202122/3	Party Name: NOVEL TISSUES PVT LTD	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000148AM20	RA File: 072404000010AM20	Lic. No/Date: 0710114972 28-May-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jun/202122/3 dated 30/06/2021: I. Composition of export product indicating net content of each imported item in the export product II. Complete calculation of requirement of Imported & Indigenous items for the manufacture of export product indicating wastage of each item. III. Production of the export product vis-à-vis composition of all the items duly certified by Chartered Accountant for the last 3 years. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 6/NC/4/MEET/Jun/202122/3	Party Name: SETCO CHEMICALS INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
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HQ File: 018305000149AM20	RA File: 039504000202AM20	Lic. No/Date: 0310829345 30-May-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jun/202122/3 dated 30/06/2021: - Material balance sheet indicating solid content and pigment content of export item and calculation based on solid content and pigment content of all the raw materials. - Complete calculation for the requirement of raw materials for the manufacture of export item indicating wastage separately. - Production of export item vis a vis consumption of raw materials both imported and indigenous for the last three years duly certified ny Chartered accountant. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 7/NC/4/MEET/Jun/202122/3	Party Name: MALABAR EQUIPMENTS AND GENERAL TRADERS PVT LTD	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000186AM20	RA File: 102404000019AM20	Lic. No./Date: 1010060206 14-06-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jun/202122/3 dated 30/06/2021: - Weight of each Export and import product separately, indicating GSM of import item No. 1 & 2. - Import content or composition of Export product (<i>both in weight & numbers with specification</i>) indicating wastage of each raw material. - Production of export product vis-a-viz consumption of all raw materials duly certified by Chartered Accountant for the last three years. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 8/NC/4/MEET/Jun/202122/3	Party Name: EPSILON CARBON PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000190AM20	RA File: 039404000154AM20	Lic. No/Date: 0310829753 18-Jun-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jun/202122/3 dated 30/06/2021: - Import and Export item appear to be same therefore to indicate difference between the two. - Complete calculation for the requirement of imported and indigenous raw materials for the manufacture of Export item. - Manufacturing process with stage wise wastage and also to indicate net content + Wastage of			

each raw material including indigenous inputs.

The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.

Case No: 9/NC/4/MEET/Jun/202122/3	Party Name: UNITOP CHEMICALS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000202AM20	RA File: 039504000248AM20	Lic. No/Date: 0310829836 21-Jun-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jun/202122/3 dated 30/06/2021: I. Exact composition of export item from s. No. 22 to 25 and their base The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 10/NC/4/MEET/Jun/202122/3	Party Name: PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000221AM20	RA File: 052404000188AM20	Lic. No/Date: 0510411058 26-Jun-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).			

Case No: 11/NC/4/MEET/Jun/202122/3	Party Name: ARTEK SURFIN CHEMICALS LIMITED.	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000272AM20	RA File: 039404000327AM20	Lic. No/Date: 0310830522 24-Jul-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).			

Case No: 12/NC/4/MEET/Jun/202122/3	Party Name: VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000278AM20	RA File: 039504000427AM20	Lic. No/Date: 0310830596 26-Jul-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and			

decided to defer the case for further examination. The case has been referred for technical assessment (DNM).

Case No: 13/NC/4/MEET/Jun/202122/3	Party Name: GIRIDHAR TECHFAB PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000295AM20	RA File: 082404000127AM20	Lic. No/Date: 0810145906 02-Aug-2019	Case Withdrawn
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been rejected in online meeting 07/83-ALC1/2020 held on 18.09.2020. Hence, the Committee decided to withdraw the case.			

Case No: 14/NC/4/MEET/Jun/202122/3	Party Name: MATANGI INDUSTRIES LLP	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000344AM20	RA File: 082404000403AM18	Lic. No/Date: 0810146063 29-Aug-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).			

Case No: 15/NC/4/MEET/Jun/202122/3	Party Name: SURYA PANEL PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000351AM20	RA File: 082404000081AM20	Lic. No/Date: 0810146087 03-Sep-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jun/202122/3 dated 30/06/2021: - Manufacturing process indicating stage wise wastage of raw materials. - Complete calculation for requirement of raw materials both imported and indigenous and also compare with the SION fixed for Laminates in Hand Book of Procedure Vol II. - Weight of Export product in Kg terms and also to indicate weight per MM thickness of export product. - Production of Export product vis-a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 16/NC/4/MEET/Jun/202122/3	Party Name: SUMITOMO CHEMICAL INDIA LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
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HQ File: 018305000383AM20	RA File: 039504000590AM20	Lic. No/Date: 0310831619 18-Sep-2019	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Tebuconazol Technical 98% Min.	60,000 Kgs	T.Oxirane	55,320 Kgs
		1,2,4-Triazole	17,820 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 17/NC/4/MEET/Jun/202122/3	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000416AM20	RA File: 052404000374AM20	Lic. No/Date: 0510412067 10-Oct-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jun/202122/3 dated 30/06/2021: - Composition of each export item separately, specifying net import item in it. - Complete calculation for the requirement of specific item (without strokes) (both imported and indigenous) used in manufacturing of export item. - Production of export item/s vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 18/NC/4/MEET/Jun/202122/3	Party Name: MICRON PLATERS	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000428AM20	RA File: 039504000663AM20	Lic. No/Date: 0310832250 16-Oct-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).			

Case No: 19/NC/4/MEET/Jun/202122/3	Party Name: ONEST LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000455AM20	RA File: 039404000601AM20	Lic. No/Date: 0310832561 01-Nov-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jun/202122/3 dated 30/06/2021: Complete calculation of requirement of raw materials for the manufacture of export item and			

comparing with SION fixed at A -1741 of Hand Book of Procedure Vol II.
II. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.
The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.

Case No: 20/NC/4/MEET/Jun/202122/3	Party Name: ONEST LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000490AM20	RA File: 039404000669AM20	Lic. No/Date: 0310832964 22-Nov-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jun/202122/3 dated 30/06/2021: - Complete calculation of requirement of raw materials for the manufacture of export item and comparing with SION fixed at A -1741 of Hand Book of Procedure Vol II. - Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 21/NC/4/MEET/Jun/202122/3	Party Name: MEHTA STONE CONSORTIUM	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000501AM20	RA File: 052404000526AM20	Lic. No/Date: 0510412757 03-Dec-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 22/NC/4/MEET/Jun/202122/3	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000502AM20	RA File: 052304000322AM20	Lic. No/Date: 0510412759 03-Dec-2019	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Iprodione 35%+Carnendazim 17.5% WP	18800 Kgs	Iprodione TC 95%	6617.60 Kgs
		Carnendazim TC 98%	3308.80 Kgs
Penconazole 10% EC	1000 Litres	Penconazole TC 97%	100.50 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms			

Committee.

Case No: 23/NC/4/MEET/Jun/202122/3	Party Name: MEHTA PRINT ARTS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000500AM20	RA File: 052404000527AM20	Lic. No/Date: 0510412754 03-Dec-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. Manufacturing process indicating Dimension and specification of Import and export items. II. Net import content in the export item. III. Calculation for requirement of raw material for the manufacture of export item giving drawing / lay out cutting etc., of raw material to obtain export item Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 24/NC/4/MEET/Jun/202122/3	Party Name: KIM CHEMICALS LTD.	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000506AM20	RA File: 039404000543AM20	Lic. No/Date: 031083322004-12-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 25/NC/4/MEET/Jun/202122/3	Party Name: KANPUR PLASTIPACK LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000507AM20	RA File: 062404000069AM20	Lic. No/Date: 0610039358 05-Dec-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. To indicate net import content of each raw material in the export item. II. Calculation for requirement of raw material indicating indigenous raw material/s to use and wastage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 26/NC/4/MEET/Jun/202122/3	Party Name: PLASMIX PVT LTD	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
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HQ File: 018305000508AM20	RA File: 072404000194AM20	Lic. No/Date: 0710115790 05-Dec-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. To indicate net import content of each raw material in the export item. II. Calculation for requirement of raw material indicating indigenous raw material/s to use and wastage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 27/NC/4/MEET/Jun/202122/3	Party Name: UPL LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000513AM20	RA File: 038904000120AM20	Lic. No/Date: 0310833249 05-Dec-2019	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Glufosinate Ammonium Technical 96%	4400000 Kgs	TriethylPhosphite	4087600 Kgs
		Tetrahydrofuran (THF)	528000 Kgs
		1,3,5-Trimethyl Benzene	154000 Kgs
		Methanol	4171200 Kgs
		Sodium Cyanide	1421200 Kgs
		Magnesium Turnings	941600 Kgs
		Methyl Chloride	2134000 kgs
		Ammonium Chloride 99%	462000 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 28/NC/4/MEET/Jun/202122/3	Party Name: GALAXY SURFACTANTS LTD	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000515AM20	RA File: 039404000714AM20	Lic. No/Date: 0310833306 09-Dec-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).			

Case No: 29/NC/4/MEET/Jun/202122/3	Party Name: GALAXY SURFACTANTS LTD	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000516AM20	RA File: 039404000713AM20	Lic. No/Date: 0310833307 09-Dec-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and			

decided to defer the case for further examination. The case has been referred for technical assessment (SK).

Case No: 30/NC/4/MEET/Jun/202122/3	Party Name: BRAKEWEL AUTOMOTIVE COMPONENTS INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000517AM20	RA File: 052304000348AM20	Lic. No/Date: 0510412831 10-Dec-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 31/NC/4/MEET/Jun/202122/3	Party Name: INDOGULF CROPSCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000518AM20	RA File: 052304000351AM20	Lic. No/Date: 0510412834 10-Dec-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 32/NC/4/MEET/Jun/202122/3	Party Name: RAAH HOME SOLUTIONS LLP	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000522AM20	RA File: 039504000898AM20	Lic. No/Date: 0310833339 11-Dec-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- - Specification of both import and export items, giving net import content in the export item. - To give drawing design of the export item. - Calculation for the requirement of both the import item indicating separately the wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case			

Case No: 33/NC/4/MEET/Jun/202122/3	Party Name: PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000525AM20	RA File: 052404000556AM20	Lic. No/Date: 0510412876 12-Dec-2019	Case Deferred

Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.

Case No: 34/NC/4/MEET/Jun/202122/3	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000529AM20	RA File: 052304000357AM20	Lic. No/Date: 0510412895 13-Dec-2019	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Metalaxyl 15% +COC 35% WP	20,000 Kg	Metalaxyl Technical 90%	3,250 Kg.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 35/NC/4/MEET/Jun/202122/3	Party Name: UPL LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000541AM20	RA File: 039504000876AM20	Lic. No/Date: 0310833437 16-Dec-2019	Case Approved
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Glufosinate Ammonium 280 SL	3000000 litre	<i>TriethylPhosphite</i>	780360 Kgs
		<i>Tetrahydrofuran (THF)</i>	100800 Kgs
		<i>1,3,5-Trimethyl Benzene</i>	29400 Kgs
		<i>Methyl Chloride</i>	407400 Kgs
		<i>Methanol</i>	796500 Kgs
		<i>Sodium Cyanide</i>	271500 Kgs
		<i>Magnesium Turnings</i>	180000 Kgs
		<i>1-Methoxy- 2-Propanol</i>	291000 Kgs
		<i>Propylene Glycol</i>	328500 Kgs
		<i>Ammonium Chloride 99%</i>	88200 Kgs
		<i>Ammonium Sulphate</i>	69120 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 36/NC/4/MEET/Jun/202122/3	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
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HQ File: 018305000545AM20	RA File: 052404000567AM20	Lic. No/Date: 0510412940 17-Dec-2019	Case Approved
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
<i>Amope Pedi Balm (Cracked Heal Repair Cream)</i>	<i>10,000 Kgs</i>	<i>Radia 7336 (Decyloleate)</i>	<i>905 Kgs</i>
		<i>Dimethicone DC-200,100 CST</i>	<i>905 Kgs</i>
		<i>Chlorphenesir</i>	<i>30 Kgs</i>
		<i>Paraffine Wax</i>	<i>200 Kgs</i>
		<i>Cynergy TK</i>	<i>10 Kgs</i>
		<i>Lanolin</i>	<i>510 Kgs</i>
		<i>D-Panthenol</i>	<i>71 Kgs</i>
		<i>White Soft Paraffin</i>	<i>500 Kgs</i>
		<i>CarbomerUltrez 10</i>	<i>35 Kgs</i>
		<i>Euxyl K340</i>	<i>102 Kgs</i>
		<i>Isolan GPS</i>	<i>1006 Kgs</i>
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 37/NC/4/MEET/Jun/202122/3	Party Name: PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000548AM20	RA File: 052404000569AM20	Lic. No/Date: 0510412945 17-Dec-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 38/NC/4/MEET/Jun/202122/3	Party Name: INDOTAN CHEMICALS LTD	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000552AM20	RA File: 022404000141AM20	Lic. No/Date: 0210209618 18-Dec-2019	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 39/NC/4/MEET/Jun/202122/3	Party Name: R K Products	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status Case Deferred
HQ File: 018305000557AM20	RA File: 062404000072AM20	Lic. No/Date: 0610039372 19-Dec-2019	
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 40/NC/4/MEET/Jun/202122/3	Party Name: CHHENNA CORPORATION	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000571AM20	RA File: 052304000368AM20	Lic. No/Date: 0510413075 24-Dec-2019	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Ultrasound Paper Type 1, GSM 70+/- 10% (Variation)	45533(SQM)	Ultrasound Paper (JUMBO ROLL) GSM 70+/- 10%(Variation)	47354 Square Meter (SQM)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 41/NC/4/MEET/Jun/202122/3	Party Name: INDIA PESTICIDES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000577AM20	RA File: 062404000075AM20	Lic. No/Date: 0610039376 26-Dec-2019	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Prosulfocarb Technical, 97% Min.	1000 MT	Di-N-Propylamine	525.00 MT
		Ammonium Thiocynate	440.00 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 42/NC/4/MEET/Jun/202122/3	Party Name: PROEC ENERGY LIMITED	Meet No / Date: BC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000579AM20	RA File: 052404000597AM20	Lic. No/Date: 0510413106 26-Dec-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 27.07.2020. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 43/NC/4/MEET/Jun/202122/3	Party Name: ASTEC LIFESCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000587AM20	RA File: 039404000770AM20	Lic. No/Date: 0310833744 27-Dec-2019	Case Approved

Decision:The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
Propiconazole Tech	150000 Kgs	Meta Dichloro Benzene	102,000 Kgs
		1,2 Pentane Diol	69,000 Kgs
		Bromine	48,000 Kgs
		Acetyl Chloride	63,000 Kgs
		Cyclohexane	7,500 Kgs
		Potassium Hydroxide	52,500 Kgs
		1,2-4 Triazole	49,500 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 44/NC/4/MEET/Jun/202122/3	Party Name: PARIKH ENTERPRISES PVT. LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000581AM20	RA File: 082404000307AM20	Lic. No/Date: 0810146862 27-Dec-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- - Whether any precious metal in present in the imported copper scrap. - CoA/ composition of import item from foreign supplier. - CoA of the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 45/NC/4/MEET/Jun/202122/3	Party Name: PARIKH ENTERPRISES PVT. LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000584AM20	RA File: 082404000308AM20	Lic. No/Date: 0810146863 27-Dec-2019	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- - Whether any precious metal in present in the imported copper scrap. - CoA/ composition of import item from foreign supplier. - CoA of the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 46/NC/4/MEET/Jun/202122/3	Party Name: SBL COLORTECH P LTD	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000590AM20	RA File: 039504000941AM20	Lic. No/Date: 0310833797 31-Dec-2019	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Reactive Blue G Dry Crude	21979 Kgs	Bromamine Acid	18462 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 47/NC/4/MEET/Jun/202122/3	Party Name: GALAXY SURFACTANTS LTD	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000599AM20	RA File: 039404000727AM20	Lic. No/Date: 0310833845 02-Jan-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 48/NC/4/MEET/Jun/202122/3	Party Name: UPL LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000600AM20	RA File: 039504000871AM20	Lic. No/Date: 0310833855 02-Jan-2020	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Glufosinate Ammonium Technical 96%	4400000 Kgs	TriethylPhosphite	4087600 Kgs
		Tetrahydrofuran (THF)	528000 Kgs
		1,3,5-Trimethyl Benzene	154000 Kgs
		Methanol	4171200 Kgs
		Sodium Cyanide	1421200 Kgs
		Magnesium Turnings	941600 Kgs
		Methyl Chloride	2134000 Kgs
		Ammonium Chloride 99%	462000 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 49/NC/4/MEET/Jun/202122/3	Party Name: UPL LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
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HQ File: 018305000601AM20	RA File: 038904000032AM20	Lic. No/Date: 0310833856 02-Jan-2020	Case Approved
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Glufosinate Ammonium 280 SL	3000000 litres	TriethylPhosphite	780360 Kgs
		Tetrahydrofuran (THF)	100800 Kgs
		1,3,5-Trimethyl Benzene	29400 Kgs
		Methyl Chloride	407400 Kgs
		Methanol	796500 Kgs
		Sodium Cyanide	271500 Kgs
		Magnesium Turnings	180000 Kgs
		1-Methoxy- 2-Propanol	291000 Kgs
		Propylene Glycol	328500 Kgs
		Ammonium Chloride 99%	88200 Kgs
		Ammonium Sulphate	69120 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 50/NC/4/MEET/Jun/202122/3	Party Name: SBL COLORTECH P LTD	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000604AM20	RA File: 039504000921AM20	Lic. No/Date: 0310833871 03-Jan-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 51/NC/4/MEET/Jun/202122/3	Party Name: INSECTICIDES (INDIA) LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000608AM20	RA File: 039404000818AM20	Lic. No/Date: 0310833943 06-Jan-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).			

Case No: 52/NC/4/MEET/Jun/202122/3	Party Name: HUBERGROUP INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000606AM20	RA File: 039404000696AM20	Lic. No/Date: 0310833908 06-Jan-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 53/NC/4/MEET/Jun/202122/3	Party Name: KRISHI RASAYAN EXPORTS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000607AM20	RA File: 022404000156AM20	Lic. No/Date: 0210209664 06-Jan-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. Copy of CIB Registration showing approved composition of export items. II. %Yield on Molar basis for each step of manufacturing process. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 54/NC/4/MEET/Jun/202122/3	Party Name: MESO CARBON INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000618AM20	RA File: 082404000328AM20	Lic. No/Date: 0810146961 08-Jan-2020	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Activated Carbon Pellets	500000 Kgs	Activated Carbon Granules	502500 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 55/NC/4/MEET/Jun/202122/3	Party Name: ACRYSIL LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000619AM20	RA File: 039404000842AM20	Lic. No/Date: 0310833997 08-Jan-2020	Case Deferred
Decision: : The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).			

Case No: 56/NC/4/MEET/Jun/202122/3	Party Name: GREENLAM INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000625AM20	RA File: 052304000394AM20	Lic. No/Date: 0510413267 09-Jan-2020	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>

ENGINEERED WOODEN FLOORING {THICKNESS: 15.00 MM}	2000 Sq.Meter	WOOD VENEER (FOR TOP LAYER) (THICKNESS:3.00 MM +/- 10%)	1.567 sqmtr/sq. mtr content in export
		PINE WOOD (FOR MIDDLE LAYER)	1.90 cubic mtr./cubic mtr content in export
		WOOD VENEER (FOR BOTTOM -LAYER) (THICKNESS:2.20 MM +/- 10%)	1.567 sqmtr/sq. mtr content in export
		GLUEUREA FORMALDEHYDE	4676 Kgs
		MODIFIER	950 Kgs
		HARDNER	800 Kgs
		LACQUER /PAINT (UV SEALERSTANDARD, UV SEALERANTI ABRASIVE,UV TOP COAT ANTISCRATCH, UV SEALERMATT, UV PRIMER	2730 Kgs
		LACQUER /VARNISH (COLOURYELLOW, RED,WHITE,BLACK, BLUE)	160 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 57/NC/4/MEET/Jun/202122/3	Party Name: RAVINDRA HERAEUS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000626AM20	RA File: 052404000549AM20	Lic. No/Date: 0510413272 09-Jan-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. Complete Specific export item description with content of each metal in export product. II. If exported already, provide shipping bill entry. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 58/NC/4/MEET/Jun/202122/3	Party Name: KIRI INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000636AM20	RA File: 082404000336AM20	Lic. No/Date: 0810146987 13-Jan-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it			

was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020-

- I. %yield on molar basis for each step of manufacturing process.
- II. Material Balance for each step
- III. % content of each component of reaction orange, reaction yellow and reaction navy blue in the export product.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.

Case No: 59/NC/4/MEET/Jun/202122/3	Party Name: SHITAL INDUSTRIES PVT LTD	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000637AM20	RA File: 082404000327AM20	Lic. No/Date: 0810146988 13-Jan-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).			

Case No: 60/NC/4/MEET/Jun/202122/3	Party Name: BLS POLYMERS LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000633AM20	RA File: 052304000330AM20	Lic. No/Date: 0510413313 13-Jan-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 61/NC/4/MEET/Jun/202122/3	Party Name: SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000638AM20	RA File: 102404000086AM20	Lic. No/Date: 101006036614-01-2020	Case Rejected
Decision: The authorization holder taken Advance Authorisation for export of Encapsulated Garlic Oil – 2000 kgs and for import of Garlic Oil 2000 kgs. However, no specifications of export import items were given. Therefore committee is unable to fix input output norms in the absence of specifications. Therefore committee decided to reject the case.			

Case No: 62/NC/4/MEET/Jun/202122/3	Party Name: GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000634AM20	RA File: 039404000837AM20	Lic. No/Date: 0310834129 14-Jan-2020	Case Deferred

Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.

Case No: 63/NC/4/MEET/Jun/202122/3	Party Name: VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000635AM20	RA File: 039504000998AM20	Lic. No/Date: 0310834139 14-Jan-2020	Case Deferred

Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).

Case No: 64/NC/4/MEET/Jun/202122/3	Party Name: SWATI MENTHOL AND ALLIED CHEMICALS LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000639AM20	RA File: 052404000661AM20	Lic. No/Date: 0510413336 15-Jan-2020	Case Deferred

Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.

Case No: 65/NC/4/MEET/Jun/202122/3	Party Name: SUPERMINT EXPORTS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000644AM20	RA File: 052404000671AM20	Lic. No/Date: 0510413368 17-Jan-2020	Case Deferred

Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.

Case No: 66/NC/4/MEET/Jun/202122/3	Party Name: GANGA RASAYANIE PVT LTD	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000646AM20	RA File: 039404000815AM20	Lic. No/Date: 0310834292 17-Jan-2020	Case Deferred

The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 09.10.2020. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.

Case No: 67/NC/4/MEET/Jun/202122/3	Party Name: GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000647AM20	RA File: 039404000857AM20	Lic. No/Date: 0310834295 17-Jan-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 68/NC/4/MEET/Jun/202122/3	Party Name: INSECTICIDES (INDIA) LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000654AM20	RA File: 039404000895AM20	Lic. No/Date: 0310834452 24-Jan-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jun/202122/3 dated 30/06/2021: I. CIB Registration showing approved composition of export items. II. Detailed calculation sheet for working out the requirement of import. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 69/NC/4/MEET/Jun/202122/3	Party Name: KRISHI RASAYAN	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000657AM20	RA File: 022404000168AM20	Lic. No/Date: 0210209717 24-Jan-2020	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Metribuzin Tech 95%	10,000 Kgs	4-Amino-6 (Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5 (4H)- One, 95%	9,700 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 70/NC/4/MEET/Jun/202122/3	Party Name: ARCL ORGANICS LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000652AM20	RA File: 022404000171AM20	Lic. No/Date: 0210209713 24-Jan-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued			

on 15.07.2021. Hence, the Committee decided to defer the case.

Case No: 71/NC/4/MEET/Jun/202122/3	Party Name: VISHNU CHEMICALS LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000658AM20	RA File: 092404000463AM20	Lic. No/Date: 0910068417 27-Jan-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL).			

Case No: 72/NC/4/MEET/Jun/202122/3	Party Name: MERIT POLYPLAST	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000659AM20	RA File: 039504001029AM20	Lic. No/Date: 0310834491 27-Jan-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 09.10.2020. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 73/NC/4/MEET/Jun/202122/3	Party Name: UNITED CHEMIE PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000667AM20	RA File: 082404000358AM20	Lic. No/Date: 0810147114 30-Jan-2020	Case Deferred
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Direct Red 239 Powder (Dye content NLT 68%)	60,000 Kgs	J-Acid Urea (As per SION A-3454)	21,780 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 74/NC/4/MEET/Jun/202122/3	Party Name: CRYSTAL CROP PROTECTION LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000669AM20	RA File: 052304000416AM20	Lic. No/Date: 0510413484 30-Jan-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL).			

Case No: 75/NC/4/MEET/Jun/202122/3	Party Name: INTERNATIONAL TRADERS	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000670AM20	RA File: 039404000926AM20	Lic. No/Date: 0310834563 30-Jan-2020	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Plastic Product Namely Paper Plates Net Content :1) Coated Board (160 GSM-255 GSM):2,40,000.000 Kilogram	240000 Kgs	Coated Board (160 GSM-255 GSM)	264000 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 76/NC/4/MEET/Jun/202122/3	Party Name: AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000679AM20	RA File: 052304000420AM20	Lic. No/Date: 0510413511 03-Feb-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 77/NC/4/MEET/Jun/202122/3	Party Name: VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000681AM20	RA File: 039504001066AM20	Lic. No/Date: 0310834679 06-Feb-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 78/NC/4/MEET/Jun/202122/3	Party Name: VISWAAT CHEMICALS LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000682AM20	RA File: 039504001059AM20	Lic. No/Date: 0310834680 06-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment			

(SK).

Case No: 79/NC/4/MEET/Jun/202122/3	Party Name: SAINT- GOBAIN INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000683AM20	RA File: 042404000174AM20	Lic. No/Date: 0410166506 06-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. Weight of export product in kg term II. Complete calculation for requirement of raw materials giving specifications of item No. 11 to 17. III. Production of export product vis-a vis consumption of all the raw materials for the last three years duly certified by C.A Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 80/NC/4/MEET/Jun/202122/3	Party Name: INDIA PESTICIDES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000684AM20	RA File: 062404000088AM20	Lic. No/Date: 0610039435 06-Feb-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 81/NC/4/MEET/Jun/202122/3	Party Name: MATANGI INDUSTRIES LLP	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000687AM20	RA File: 082404000044AM20	Lic. No/Date: 0810147187 06-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. Certificate of Analysis Consumption and % Non-Volatile matter of Export Product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 82/NC/4/MEET/Jun/202122/3	Party Name: MATANGI INDUSTRIES LLP	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
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HQ File: 018305000691AM20	RA File: 082404000344AM20	Lic. No/Date: 0810147202 07-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. Certificate of Analysis Consumption and % Non-Volatile matter of Export Product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 83/NC/4/MEET/Jun/202122/3	Party Name: MATANGI INDUSTRIES LLP	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000692AM20	RA File: 082404000349AM19	Lic. No/Date: 0810147203 07-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. Certificate of Analysis Consumption and % Non-Volatile matter of Export Product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 84/NC/4/MEET/Jun/202122/3	Party Name: MATANGI INDUSTRIES LLP	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000688AM20	RA File: 082404000269AM20	Lic. No/Date: 0810147197 07-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. Certificate of Analysis Consumption and % Non-Volatile matter of Export Product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 85/NC/4/MEET/Jun/202122/3	Party Name: MATANGI INDUSTRIES LLP	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000689AM20	RA File: 082404000305AM20	Lic. No/Date: 0810147200 07-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. Certificate of Analysis Consumption and % Non-Volatile matter of Export Product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on			

15.07.2021. Hence, the Committee decided to defer the case.

Case No: 86/NC/4/MEET/Jun/202122/3	Party Name: MATANGI INDUSTRIES LLP	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000690AM20	RA File: 082404000332AM20	Lic. No/Date: 0810147201 07-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. Certificate of Analysis Consumption and % Non-Volatile matter of Export Product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 87/NC/4/MEET/Jun/202122/3	Party Name: PARIKH ENTERPRISES PVT. LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000696AM20	RA File: 082404000370AM20	Lic. No/Date: 0810147220 11-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. Whether any precious metal in present in the imported copper scrap. II. CoA/ composition of import item from foreign supplier. III. CoA of the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case			

Case No: 88/NC/4/MEET/Jun/202122/3	Party Name: CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000698AM20	RA File: 039404000933AM20	Lic. No/Date: 0310834789 11-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).			

Case No: 89/NC/4/MEET/Jun/202122/3	Party Name: AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
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HQ File: 018305000702AM20	RA File: 052304000440AM20	Lic. No/Date: 0510413594 12-Feb-2020	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Atrazin 80% WP	100,000 Kgs	Atrazin Technical 97% min.	80,400 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 90/NC/4/MEET/Jun/202122/3	Party Name: PARIKH ENTERPRISES PVT. LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000704AM20	RA File: 082404000373AM20	Lic. No/Date: 0810147227 12-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).			

Case No: 91/NC/4/MEET/Jun/202122/3	Party Name: ASTEC LIFESCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000706AM20	RA File: 039404000952AM20	Lic. No/Date: 0310834831 13-Feb-2020	Case Approved
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Tebuconazole Technical	350,000 Kgs	Potassium Hydroxide	164,500 Kgs
		1,2,4 Triazole	103,950 Kgs
		1-(4-Chlorophenyl)-4,4-Dimethyl 3-Pentanone	297,500 Kgs
		N N Dimethyl Formamide	52,500 Kgs
		Dimethyl Acetamide	80,500 Kgs
		Dimethyl Sulfide	56,000 Kgs
		Methyl Cyclohexane	41,300 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 92/NC/4/MEET/Jun/202122/3	Party Name: ACCRA PAC INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000708AM20	RA File: 039404000854AM20	Lic. No/Date: 0310834838 13-Feb-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 93/NC/4/MEET/Jun/202122/3	Party Name: PRASAD INTERNATIONAL PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000716AM20	RA File: 082404000368AM20	Lic. No/Date: 0810147241 17-Feb-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 94/NC/4/MEET/Jun/202122/3	Party Name: HERANBA INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000717AM20	RA File: 039404000530AM20	Lic. No/Date: 0310834900 17-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).			

Case No: 95/NC/4/MEET/Jun/202122/3	Party Name: HERANBA INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000727AM20	RA File: 039404000701AM20	Lic. No/Date: 0310834901 17-Feb-2020	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Metribuzin 70% WDG	1000 Kgs	Triazinone	703.50 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 96/NC/4/MEET/Jun/202122/3	Party Name: HERANBA INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000728AM20	RA File: 039404000712AM20	Lic. No/Date: 0310834902 17-Feb-2020	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Metribuzin 70% WDG	1000 Kgs	Triazinone	703.50 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 97/NC/4/MEET/Jun/202122/3	Party Name: PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000722AM20	RA File: 052404000726AM20	Lic. No/Date: 0510413642 18-Feb-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 98/NC/4/MEET/Jun/202122/3	Party Name: KRISHI RASAYAN EXPORTS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000723AM20	RA File: 022404000184AM20	Lic. No/Date: 0210209773 18-Feb-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.10.2020- I. Copy of CIB Registration showing approved composition of export item II. Complete Chemical reaction with Mol. Weight III. % yield on molar basis for each step of manufacturing process. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 99/NC/4/MEET/Jun/202122/3	Party Name: DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000808AM21	RA File: 039404000002AM21	Lic. No/Date: 031083597326-04-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).			

Case No: 100/NC/4/MEET/Jun/202122/3	Party Name: UPL LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000827AM21	RA File: 039504000057AM21	Lic. No/Date 031083613107-05-2020	Case Withdrawn
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been Approved in online meeting 10/83-ALC1/2020 (Part II) held on 19.03.2021. Hence, the Committee decided to withdraw the case.			

Case No: 101/NC/4/MEET/Jun/202122/3	Party Name: FORACE POLYMERS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000828AM21	RA File: 052304000468AM20	Lic. No/Date 051041412808-05-2020	Case Withdrawn
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been Approved in online meeting 10/83-ALC1/2020 (Part II) held on 19.03.2021. Hence, the Committee decided to withdraw the case.			

Case No: 102/NC/4/MEET/Jun/202122/3	Party Name: AROMATIC & ALLIED CHEMICALS	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000829AM21	RA File: 052304000018AM21	Lic. No/Date 051041412908-05-2020	Case Withdrawn
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been rejected in online meeting 10/83-ALC1/2020 (Part II) held on 19.03.2021. Hence, the Committee decided to withdraw the case.			

Case No: 103/NC/4/MEET/Jun/202122/3	Party Name: HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000830AM21	RA File: 039404000054AM21	Lic. No/Date 031083616011-05-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 22.03.2021- - Complete Generic description of Export Item - End-use of the Export item - Standard composition of export. It is as per Appendix 4E Sr. No. A. B. of Total Inputs. - Complete Technical details, as per 4E showing complete and balance chemicals reactions, mot. Weight and% yield on molar basis. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 104/NC/4/MEET/Jun/202122/3	Party Name: MICRON PLATERS	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000831AM21	RA File: 039504000055AM21	Lic. No/Date 031083616411-05-2020	Case Withdrawn
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been Approved in online meeting 10/83-ALC1/2020 (Part II) held on 19.03.2021. Hence, the Committee decided to withdraw the case.			

Case No: 105/NC/4/MEET/Jun/202122/3	Party Name: N. RANGA RAO & SONS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000832AM21	RA File: 072404000310AM20	Lic. No/Date 0710116440 11-05-2020	Case Withdrawn
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been rejected in online meeting 10/83-ALC1/2020 (Part II) held on 19.03.2021. Hence, the Committee decided to withdraw the case.			

Case No: 106/NC/4/MEET/Jun/202122/3	Party Name: SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000862AM21	RA File: 102404000010AM21	Lic. No/Date 1010060512 28-05-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 107/NC/4/MEET/Jun/202122/3	Party Name: SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000863AM21	RA File: 102404000011AM21	Lic. No/Date 1010060510 28-05-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 108/NC/4/MEET/Jun/202122/3	Party Name: INSECTICIDES (INDIA) LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000859AM21	RA File: 039404000089AM21	Lic. No/Date: 0310836411 28-May-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).			

Case No: 109/NC/4/MEET/Jun/202122/3	Party Name: CANOPUS WET WIPES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000860AM21	RA File: 072404000045AM21	Lic. No/Date: 0710116519 28-May-2020	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty

<i>Baby Wet Wipes -80 Pulls 55 GSM (consisting of wet laid Nonwoven made of Bamboo Fiber, 55 GSM 100% Plain) Net weight of import item in export shall not be less than 41,442.79 kgs.</i>	166281NUMBERS (NOS)	<i>NONWOVEN FABRIC MADE OF BAMBOO FIBER 55GSM, 100% BAMBOO PLAIN</i>	42,611.5 kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 110/NC/4/MEET/Jun/202122/3	Party Name: SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000861AM21	RA File: 102404000009AM21	Lic. No/Date: 1010060511 28-May-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 111/NC/4/MEET/Jun/202122/3	Party Name: SHITAL INDUSTRIES PVT LTD	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000871AM21	RA File: 082404000055AM21	Lic. No/Date: 0810147873 03-Jun-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 09.11.2020- I. % Composition of Export Product, indicating Exact % of MMTEHTG & MTHTG Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 112/NC/4/MEET/Jun/202122/3	Party Name: MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000943AM21	RA File: 039504000185AM21	Lic. No/Date: 0310837034 06-Jul-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 113/NC/4/MEET/Jun/202122/3	Party Name: METAL SALES CORPORATION	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000997AM21	RA File: 039504000252AM21	Lic. No/Date: 0310837507 30-Jul-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 13.05.2021- - Manufacturing process indicating stage wise wastage of raw materials for both imported and Indigenous) - Complete calculation for the requirement of raw material for the manufacture of export item. - Production of Export item vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 114/NC/4/MEET/Jun/202122/3	Party Name: SHIV SHAKTI TIMBER INDUSTRIES	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status								
HQ File: 018305001005AM21	RA File: 092404000228AM21	Lic. No/Date: 0910069012 31-Jul-2020	Case Approved								
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th><th>Qty</th><th>Import Item</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>Spruce (PICEA ABIES) wood, Pallets, Crates, Boxes, Runners, Skids, Wooden Packing Items</td><td>540 Cubic Meter (CBM)</td><td>Spruce (PICEA ABIES) Sawn Wood)</td><td>567 Cubic Meter (CBM)</td></tr> </tbody> </table> RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				Export Item	Qty	Import Item	Qty	Spruce (PICEA ABIES) wood, Pallets, Crates, Boxes, Runners, Skids, Wooden Packing Items	540 Cubic Meter (CBM)	Spruce (PICEA ABIES) Sawn Wood)	567 Cubic Meter (CBM)
Export Item	Qty	Import Item	Qty								
Spruce (PICEA ABIES) wood, Pallets, Crates, Boxes, Runners, Skids, Wooden Packing Items	540 Cubic Meter (CBM)	Spruce (PICEA ABIES) Sawn Wood)	567 Cubic Meter (CBM)								

Case No: 115/NC/4/MEET/Jun/202122/3	Party Name: ANANTA MEDICARE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305000998AM21	RA File: 052304000112AM21	Lic. No/Date: 0510414801 31-Jul-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).			

Case No: 116/NC/4/MEET/Jun/202122/3	Party Name: MATANGI INDUSTRIES LLP	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305001000AM21	RA File: 082404000114AM21	Lic. No/Date: 0810148275 04-Aug-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 117/NC/4/MEET/Jun/202122/3	Party Name: BIOINGREDIA NATURAL PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305001001AM21	RA File: 102404000035AM21	Lic. No/Date: 101006060705-08-2020	Case Rejected
Decision: Rejected (**For ADG**)			

Case No: 118/NC/4/MEET/Jun/202122/3	Party Name: CAPRI COATING SOLUTIONS	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305001007AM21	RA File: 039404000317AM21	Lic. No/Date: 0310837600 10-Aug-2020	Case Deferred
Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.			

Case No: 119/NC/4/MEET/Jun/202122/3	Party Name: FRESENIUS KABI ONCOLOGY LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305001009AM21	RA File: 052304000111AM21	Lic. No/Date: 0510414870 11-Aug-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).			

Case No: 120/NC/4/MEET/Jun/202122/3	Party Name: HERANBA INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305001011AM21	RA File: 039404000312AM21	Lic. No/Date: 0310837647 13-Aug-2020	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Tefluthrin Technical 98% Min.	1000 Kgs	TFP Acid (Lambda Acid)	845 Kgs
		2,3,5,6-Tetrafluoro-4- Methyl	660 Kgs

		<i>Benzyl Alcohol</i>	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 121/NC/4/MEET/Jun/202122/3	Party Name: DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: 018305001139AM21	RA File: 039404000507AM21	Lic. No/Date: 031083884413-10-2020	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).			

Case No: 122/NC/4/MEET/Jun/202122/3	Party Name: SUMITOMO CHEMICAL INDIA LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: HQRNORMAPPLY00067166AM21	RA File: 03AA04016989AM21	Lic. No/Date: 0311000913 21-Jan-2021	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).			

Case No: 123/NC/4/MEET/Jun/202122/3	Party Name: INTERNATIONAL TRADERS	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: HQRNORMAPPLY00100003AM21	RA File: 03AA04028641AM21	Lic. No/Date: 031100236109-03-2021	Case Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
<i>Paper Products Namely Paper Bags/Paper Pouches (Net Content :1) Brown Kraft Paper (75 GSM-100 GSM) : 138888-89 Kgs)</i>	<i>138888 Kgs</i>	<i>Brown Kraft Paper (75 GSM-100 GSM)</i>	<i>144443.5 Kgs</i>
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

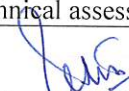
Case No: 124/NC/4/MEET/Jun/202122/3	Party Name: SUMITOMO CHEMICAL INDIA LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
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HQ File: HQRNORMAPPLY00003023AM22	RA File: 03AA04031946AM21	Lic. No/Date: 0311003007 05-Apr-2021	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).			

Case No: 125/NC/4/MEET/Jun/202122/3	Party Name: SUMITOMO CHEMICAL INDIA LIMITED	Meet No / Date: NC/4/MEET/Jun/202122/3 30.06.2021	Status
HQ File: HQRNORMAPPLY00113537AM22	RA File: 03AA04014981AM22	Lic. No/Date: 0311004566 13-Jun-2021	Case Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).			

Date: 04.08.2021

Place: New Delhi


Chetan Parkash Jaggarwal
(FTDO)
